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*Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

## PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps,

### HOME REVENUE AND FINANCE DEPARTMENTS.

#### NOTIFICATIONS.

*The 30th December 1936.*

No. 982-A.—The following notification, issued by the Government of India in the Home Department, is republished for general information.

P. T. MANSFIELD,

*Chief Secretary to Government.*

#### ESTABLISHMENTS.

*New Dlh, the 7th December 1936.*

No. F.45/31/36.—The following Regulations, made by the Secretary of State for India, for admission to the Indian Civil Service by examination in the United Kingdom after the coming into force of Part III of the Government of India Act, 1935, on the 1st April 1937 are published for information. They are liable to alteration from year to year.

#### INDIAN CIVIL SERVICE.

1. An examination for admission to the Indian Civil Service, open to all qualified

persons, will be held in London in the summer of each year, for such number of appointments to that Service as the Secretary of State may on each occasion determine. The date of the examination will be announced beforehand by the Civil Service Commissioners.

2. A Candidate must be a male and either:—

- (a) a British subject of European descent, or of Indian domicile or descent, whose father (if alive) is a British subject or a subject of a State in India, or (if dead) was at the time of his death either a British subject or a subject of a State in India or a person in the permanent service of the Crown or a person who had retired from that service; or
- (b)\* a ruler or a subject of a State in India in respect of whom a declaration has been made under Section 96-A of the Government of India Act, or, after the commencement of Part III of the Government of India Act, 1935, under Section 263 (3) of that Act:

\* The candidate referred to in Rule 2 (b) should apply to the local Political Officer for the issue of the necessary declaration.



Provided that in the case of a male British subject the requirements of this rule may be waived by the Secretary of State if he is satisfied that their observance would occasion exceptional hardship, and the Candidate is so closely connected by ancestry or upbringing with His Majesty's dominions as to justify special treatment.

3. A Candidate must have attained the age of 21 and must not have attained the age of 24 on the 1<sup>st</sup> day of August of the year in which the examination is held.

4. A Candidate who is a native of India must obtain a certificate of age and nationality issued in accordance with such Instructions as the Governor-General in Council may, from time to time prescribe\*, and signed, should he be resident in British India, by the Secretary to Government of the Province, or the Commissioner of the Division within which his family resides, or, should he reside in an Indian State, by the highest Political Officer accredited to the State in which his family resides.

5. Candidates who are not of European descent must have passed an examination qualifying for an Honours Degree at an approved University in the British Isles, or have passed an examination of equivalent standard at an approved institution of University rank (other than a University) in the British Isles, after residence as full time members for at least two academic years at such University or Institution, or at one of the University Colleges enumerated in the footnote.\*\* This requirement will not be enforced in full until the examination of 1939.

In order to be eligible to compete at the examination in 1937 and 1938 Candidates who are not of European descent and who have not obtained the academic qualifications stated above must, in the case of Candidates competing in 1937, satisfy the condition as to residence for the academic year 1936-37, and in the case of Candidates competing in 1938, for the academic years 1936-37, and 1937-38 and must throughout have been engaged in reading for an Honours Degree or an approved alternative.

Candidates will be required to produce a certificate from the authorities of the

\* Candidates should be careful to see that the wording of this certificate is strictly in accordance with the appropriate form laid down in the instructions published in the Government of India, Home Department Notification No. F-266/30-Ests., dated 21st February 1931.

\*\* The following is a list of Universities and University Colleges approved for the purpose of this Regulation.

Universities of Oxford, Cambridge, London, Birmingham, Bristol, Durham, Leeds, Liverpool, Manchester, Reading, Sheffield, Wales, Aberdeen, Edinburgh, Glasgow, St. Andrews; The Queen's University, Belfast; Trinity College, Dublin; The National University of Ireland.

University Colleges of Exeter, Hull, Leicester, Nottingham, Southampton.

University or University College of which they are members, showing that these conditions have been fulfilled.

Cases in which it is represented that strict enforcement of the terms of this Regulation would impose undue hardship, will be considered by the Secretary of State on their merits.

Any enquiry concerning the interpretation of this Regulation should be addressed to the Under Secretary of State for India.

6. A Candidate must be free from disease, constitutional affection or bodily infirmity unfitting him, or likely to unfit him, for the Indian Civil Service.\*

7. A Candidate must satisfy the Civil Service Commissioners that his character is such as to qualify him for appointment in the Indian Civil Service.

8. No person who, in a previous year, accepted the offer of a nomination as a Probationer for the Indian Civil Service or for the Burma Civil Service (Class I) and subsequently resigned his position as a Probationer, will be admitted to the examination.

9. No person will be admitted to the examination whose employment in the Indian Civil Service would in the opinion of the Secretary of State, acting with the advice and assistance of the Civil Service Commissioners, be detrimental to the public interest.

10. Should the evidence upon the above points be *prima facie* satisfactory to the Civil Service Commissioners, the Candidate, on payment of the prescribed fee will be admitted to the examination.

The Commissioners may, however in their discretion, at any time prior to the grant of their Certificate of Qualification, institute such further enquiries as they may deem necessary; and if the result of such enquiries in the case of any Candidate shall be unsatisfactory to them in any of the above respects, he will be ineligible for admission to the Indian Civil Service, and, if already selected, will be removed from the position of a probationer.

11. The examination will include the following subjects. The numerical value is shown against each subject.

SECTION A.—Candidates are to take up all the subjects in this section.

	Marks.
1. ESSAY... ..	100
2. ENGLISH ... ..	100
3. PRESENT DAY ... ..	100
4. VIVA VOCE ... ..	300

\* The Civil Service Commissioners will regard no person as constitutionally fitted for appointment to the Indian Civil Service who has not been satisfactorily vaccinated within the last seven years. Probationers are required to be inoculated against enteric fever before they proceed to India on their appointment; but exemption from this appointment may be granted to any Candidate of Asiatic domicile, unless he has been continually resident out of India for five years prior to the date of his appointment.



SECTION B — OPTIONAL SUBJECTS.—Candidates are allowed to take up subjects in this section up to a total of 700 marks.

*Languages and Civilisations.*

<i>History.</i>		Marks.
5. British History, Period 1	...	200
6. British History, Period 2	...	200
7. European History, either Period 1 or Period 2	...	200
8. European History, Period 3	...	200

*Law, Philosophy, Politics, and Economics.*

	Marks.
9. Private Law, Part 1	200
10. Private Law, Part 2	200
11. Jurisprudence	100
12. Constitutional Law	100
13. Roman Law	200
14. International Law	100
15. Metaphysics, Paper 1	100
16. Metaphysics, Paper 2	100
17. Metaphysics, Paper 3	100
18. Moral Philosophy, Paper 1	100
19. Moral Philosophy, Paper 2	100
20. Logic	100
21. Psychology	100
22. Experimental Psychology	100
23. Political Theory	100
24. Political Organization	100
25. International Relations	100
26. General Economics	200
27. Industry and Trade	100
28. Money, Banking and Exchange	100
29. Public Finance	100
30. Social Economics	100
31. Economic History	100
32. Economic Statistics	100

*Mathematics and Science.*

	Marks.
33. Lower Pure Mathematics	200
34. Lower Applied Mathematics	200
35. Higher Mathematics	300
36. Astronomy	200
37. Lower Chemistry	200
38. Higher Chemistry	300
39. Lower Physics	200
40. Higher Physics	300
41. Lower Botany	200
42. Higher Botany	300
43. Lower Geology	200
44. Higher Geology	300
45. Lower Physiology	200
46. Higher Physiology	300
47. Lower Zoology	200
48. Higher Zoology	300
49. Engineering	400
50. Geography	400
51. General Anthropology	100
52. Special Anthropology, consisting of either Social Anthropology or Physical Anthropology	100

	Marks.
53. Old and Middle English	100
54. English Literature, Period 1	200
55. English Literature, Period 2	200
56. Welsh Civilisation	200
57. Greek Translation	100
58. Greek Composition	100
59. Greek History	100
60. Greek Literature	100
61. Latin Translation	100
62. Latin Composition	100
63. Roman History	100
64. Latin Literature	100
65. Classical Archaeology, Paper 1	100
66. Classical Archaeology Paper 2	100
67. French Language	200
68. French History	100
69. French Literature	100
70. German Language	200
71. German History	100
72. German Literature	100
73. Spanish or Italian Language	200
74. Spanish or Italian History	100
75. Spanish or Italian Literature	100
76. Russian Language	200
77. Russian History	100
78. Russian Literature	100
79. Arabic Language	200
80. Arabic History	190
81. Arabic Literature	100
82. Persian Language	200
83. Persian History	100
84. Persian Literature	100
85. Sanskrit Language	200
86. Indian History	100
87. Sanskrit Literature	100

12. In Section B a Candidate who wishes to offer subjects the aggregate value of which exceeds 700 marks must name a subject to be valued on a reduced maximum in order to bring the aggregate to 700. This option cannot be exercised by a Candidate who can reduce his aggregate to 700 by omitting one or more of the subjects he proposes to offer.

13. The following restrictions apply to particular subjects in Section B.

International Relations (25), may not be taken by a Candidate who offers European History, Period, 3 (8), or Constitutional Law (12).

Greek Literature (60), may be taken only by Candidates who offer Greek Translation (57), and Latin Literature (64) only by those who offer Latin Translation (61).

In subjects 68 to 87 the history or literature paper associated with a language may be taken only by candidates who offer the language itself for examination.

A Candidate who offers one or more of the subjects French History (68), German History (71), Spanish or Italian History (74), Russian History (77), may not offer either subject 7 (European History, Period 1 or Period 2) or subject 8 (European History, Period 3).

14. A Candidate desiring to offer Experimental Psychology (22), or any of the subjects 37 to 48 must produce evidence satisfactory to the Civil Service Commissioners of laboratory training in an institution of university rank. For Astronomy (36), Engineering (49), Geography (50), and the Physical Anthropology branch of Special Anthropology (52), other equivalent training will be required. There will be no laboratory test as part of the examination.

15. From the marks assigned to Candidates in each subject such deduction will be made as the Civil Service Commissioners may deem necessary in order to secure that no credit be allowed for merely superficial knowledge.

16. Moreover, Candidates whose handwriting is not easily legible will suffer a further deduction of marks on that account.

17. Candidates must obtain such a mark in the *viva voce* (subject 4) and such an aggregate of marks in the written tests as to satisfy the Civil Service Commissioners.

18. A list of the Candidates shall be made out in order of their proficiency as disclosed by the aggregate marks finally awarded to each Candidate, and in that order, so many European Candidates and so many Candidates of Indian domicile or descent, up to the determined number of appointments for each of these groups; as are found by the Civil Service Commissioners to be qualified by examination in accordance with Clause 17, shall be designated to be Probationers for the Indian Civil Service, provided that they appear to be duly qualified in other respects.

Should any Probationer become disqualified, the Secretary of State for India will determine whether the vacancy shall be filled or not.

19. Application for permission to attend an examination must be made in the handwriting of the Candidate, at such time and in such manner as may be fixed by the Civil Service Commissioners.

R. M. MAXWELL,

*Secy. to Govt. of India.*

*The 4th January 1937.*

**No. 14-C.**—The following notification by the Government of the Punjab is republished for general information:

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

HOME DEPARTMENT (GENERAL).

*Lahore, 8th December 1936.*

No. 6075/9221 P. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor in Council hereby declares to be forfeited to His Majesty all copies, wherever found, of the pamphlet in Gurmukhi entitled "MANGU DI MAUT, SADHU SINGH TE MANGAL SINGH," written and published by Natha Singh of village Kakrala Chhota Post Office Balolpur, district Ludhiana, and printed by him at the Rai's Art Press, Ludhiana, and all other documents containing copies or translations of, or extracts from, the said pamphlet inasmuch as it contains matter of the nature described in clause (b) of sub-section (1) of the said Act.

By order of the Governor in Council,

F. H. PUCKLE,

*Chief Secretary to Government, Punjab.*